

Brief Detail of the District Legal Services Authority

The District Legal Services Authority has been constituted as per the provisions of The Legal Services Authority Act 1987 for securing free and competent legal services to the weaker sections of the society as enshrined under article 39-A of The Constitution of India. It has been constituted with the prime objective to ensure that opportunities for securing justice are not denied to anyone by the reason of economic or any other disabilities. The object of the Act provides for effective monitoring of legal aid programme, and supervises the effective implementation of legal aid scheme and to create awareness, and to ensure access in legal or lawful manner.

The District Legal Services Authority, Garhwa is working since 2004 for providing free and competent legal services as contemplated under the act. The District Legal Services Committee Garhwa comprises Principal District & Session Judge, Deputy Commissioner and Superintendent of Police as *ex-officio* Chairman, Vice-chairman and member respectively, along with full time Secretary to the rank of Civil Judge (Sr Div).

The Legal Services Authority/Committee provides free legal services to:

- a) A member of Schedule Caste or Schedule Tribe.
- b) A victim of trafficking in human beings or bagger.
- c) A woman or a child.
- d) A person with disability such as suffering from blindness, leprosy, loco motor disability, hearing impairment, mental incapacity.
- e) A victim of mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster.
- f) An industrial workman.
- g) An under trial in custody, including a juvenile i.e. a person up to the age of 18 years in protective home or a mentally ill person in a psychiatric hospital or psychiatric nursing home.
- a h) A person with an annual income of less than Rs.1, 00,000/-(One lack only).

The subject matter in which legal services maybe availed-

- a) All cases of a civil nature such as property disputes, matrimonial and custody matters, labour or service matter, compensation in motor accident cases, consumer disputes, etc.
- b) All cases involving criminal offence) all cases involving violation of fundamental rights as guaranteed by the Constitution of India.

The applicant may apply for legal aid by filing an application in writing stating in brief the grievance or the case for which legal aid is required. and If the applicant is illiterate or is not in a position to write officer of the legal Service Authority/committee shall record his verbal submission and obtain his thumb impression/signature on the record and such record will be treated as his application. and the applicant shall be required to execute an affidavit in the prescribed form available with the Legal Services Authority /Committee without fee as to verify the eligibility criteria for seeking legal services.

The legal services shall be provided in the form of incurring all relevant charges payable or incurred in connection with any legal proceedings., or Charges for drafting, preparing filing of any legal proceedings and representation by a legal practitioner in legal proceedings, or cost of obtaining any certified copy/copies of judgments, orders and other miscellaneous expenses in

legal proceedings, or cost of preparation of paper book (including paper, printing and translation of documents) in legal proceedings and expenses incidental thereto.

The legal services can be withdrawn where the aided person is possessed of sufficient means. or where the aided person obtained legal services by misrepresentation or fraud. or where the aided person does not cooperate with the Legal Services Authority/Committee or with the legal service advocate, or where the person engages a legal practitioner other than the one assigned by the Legal Service Authority/Committee, or in the event of death of the aided person except in the case of civil proceedings where the right or liability survives, or where the application for legal service or the matter in question is found to be an abuse of the process of law or of legal service.

Appeal can be made to the chairman of the Authority /Committee on denial of grant of legal services within a reasonable time.

Mediation Center- Mediation Center at Garhwa Judgeship is working since July, 2010, Presently Six Advocates of the District Bar Association, Garhwa is Working as mediator and They have Participated in Training program for Mediators Under Jharkhand Legal Services Authority, Ranchi, Their Sitting details are as below-

Sl. No.	Name of Mediators	Day of Sitting
01	Sri Anil Kumar Pathak, Advocate	Monday
02	Sri Sanjay Kumar Singh, Advocate	Tuesday
03	Sri Rakesh Kumar Tripathi, Advocate	Wednesday
04	Sri Ram Krishna Shukla, Advocate	Thursday
05	Sri Sanjay Kumar Bharti, Advocate	Friday
06	Sri Dharendra Kumar Chaubey, Advocate	Saturday

Legal Aid Clinics :- (Now termed as Village Legal Care and Support Centre)

DLSA, Garhwa

1	the first village Legal Aid Clinic Set up in District	April 2012
2	Number of Legal Aid clinics functional in District before 24.01.2014.	11
3	Number of Legal Aid clinics functional in District on 24.01.2014.	11 + 03 = 14
4	Number of Legal Aid Clinics are manned only by PLVs	10
5	No. of Legal Aid Clinics are manned only by Lawyers.	01
6	Legal Aid Clinics are manned by Both.	Nil
7	the lowest population in the village where Legal Services Clinics is being setup now (on 24.01.2014)	Nagar Untari ◇ 6,277
8	the maximum population in the village where Legal Services Clinics is being setup now (on 24.01.2014)	Ranka Kalan (Ranka) ◇6,735

Note:- Three Legal Aid Clinics has been inaugurated in (1) Tildag (2) Ranka and (3) Nagar Untari on 24.01.2014 through Video Conferencing by Hon'ble Mr. Justice Sri R.M. Lodha,, Judge Supreme Court of India, New Delhi.

Sl No	Place	Block	Date Inauguration	of No. PLVs	of Advocate
1	Garhwa Jail	Garhwa	07.08.2012	--	--
2	Kharsota	Manjhiaon	April 2012	01	--
3	Tisar Tetuka	Meral	July 2012	02	--
4	Gerua	Meral	July 2012	02	--
5	Karkoma	Meral	July 2012	02	--
6	Arshali (South)	Bhawnathpur	October 2012	02	--
7	Meral Block Campus	Meral	16.06.2013	02	--
8	Lowadag	Meral	16.06.2013	02	--
9	Ramna Block Campus	Ramna	16.06.2013	02	--
10	Bhagodih	Ramna	10.07.2013	01	--
11	Korwadih	Garhwa	10.12.2013	02	--
12	Ranka, Block Campus	Ranka	24.01.2014	02	01
13	Nagar Untari, Block Campus	Nagar Untari	24.01.2014	02	01
14	Tildag	Garhwa	24.01.2014	02	01

Lok Adalat:-

Lok Adalat is held on last Saturday of every month in Civil Court Premises to provide competent and amicable solution in Pre-litigation and Post -itigation matters.

National Lok Adalat:-

National Lok Adalat was held on 23.11.2013 as per direction of National Legal Services Authority (NALSA), New Delhi and Jharkhand State Legal Services Authority (JHALSA), Ranchi, in which total 9484 Pr-litigation and Post-litigation matters were settled.

Mega Lok Adalat:

Mega Lok Adalat is scheduled to held every year in Civil Court Premises as per Calendar of Jharkhand State Legal Services Authority, Ranchi. Upcoming National Lok Adalat is scheduled to be held on 26/08/2014 till 30/08/2014 at the Garhwa Civil Court Premises

Mobile Lok Adalat:

Mobile Lok Adalat is scheduled to held after every two years. Mobile Lok Adalat has been organized in Garhwa District through Mobile Lok Adalat-cum-Legal Awareness Van in the month of January 2011 and January 2014.

Jail Adalat:

Jail Adalat is scheduled to held periodically on the direction of JHALSA. DLSA especially on every National Holidays i.e. 15th August, 26th January, 02nd October etc.

Legal Awareness Program

Legal Awareness Camps use to be organized within the District in every Month at Block Level, Community Level, Panchayat Level, Schools and Collages of the District for spreading Legal Awareness among the poor and unaware persons of the District.

Legal Aid as Court Fee & Free Panel Lawyers

DLSA provides free assistance to poor peoples who are unable to bear the expenditure of their cases. DLSA provides Court Fee and Panel Lawyer to the needy persons in every month by approval of petitions filed by needy persons in the meeting of District Legal Monitoring Committee constituted under the regulation 10 of NALSA (Free and Competent Legal Services) for Legal Aid.